

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.04/81 DATED 16.05.2017

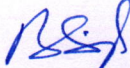
Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 04/81 dated 16.05.2017 of Norms Committee-II for the year 2017-18 was held under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, DO	DIPP
2.	Shri S.K. Bhatnagar, Dy. I.A.	MOS
3.	Baljit Singh, DDG	DGFT
4.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No.4/81 dated 16.05.2017 are confirmed by the Members.


बलजीत सिंह /BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhavan, New Delhi-110011

1


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhavan, New Delhi

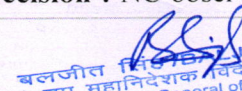
1	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

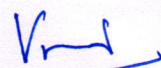
2	Case No.:5/21/81-ALC2/2016	Party Name:FRICITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:4/81-ALC2/2017 16.05.2017	Approved
	HQ File :01/81/050/00489/AM17/	RLA File :05/23/040/00496/AM12/	Lic.No/Date:0510325625 23.05.2012	
	Decision : NC decided to ratify the norms for the above AA as per MSME comments vide O/o the DC (MSME) ID Note No.30(1)/17-ME dated 11.04.2017 (copy enclosed). RA may take suitable consequential action accordingly.			

3	Case No.:6/21/81-ALC2/2016	Party Name:FRICITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00490/AM17/	RLA File :05/23/040/00500/AM12/	Lic.No/Date:0510325848 25.05.2012	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

4	Case No.:8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 27.06.2017
	Decision : NC observed that reply of the firm has been referred to DeitY for comments on 30.03.2015. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

5	Case No.:57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date: 27.06.2017
	Decision : NC observed that reply of the firm has been referred to Min. of Mines for comments.			


बलजीत सिंह
उप महानिदेशक विदेश व्यापार
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उत्तराखण्ड भवन, नई दिल्ली-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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उत्तराखण्ड भवन, नई दिल्ली
Uttarakhand Bhawan, New Delhi

NC decided to wait for their comments and defer the case.

The case stands deferred to 27.06.2017.

Case No.:32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date: 27.06.2017
6 Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 27.06.2017.			

Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 27.06.2017
7 Decision : NC observed that application for the above AA was referred to MNRE for comments and reminded vide DO letter dated 05.08.2016 to expedite comments. NC decided to await their comments and defer the case.			
The case stands deferred to 27.06.2017.			

Case No.:27/4/81-ALC2/2017	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
HQ File :01/81/050/00106/AM18/	RLA File :07/24/040/00191/AM15/	Lic.No/Date:0710106523 25.08.2014	Defer Date:
8 Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 27.06.2017.			

Case No.:23/1/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date: 27.06.2017
9 Decision : NC observed that comments received in above case were referred back to C&PC for relook. NC decided to wait for their comments and defer the case.			
The case stands deferred to 27.06.2017.			

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
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Udyog Bhawan, New Delhi-110011

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विदेश व्यापार विकास अधिकारी
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वाणिज्य विभाग (Dept. of Commerce)
उद्योग भवन, नई दिल्ली
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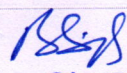
10	Case No.:6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

11	Case No.:2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA was referred to MNRE for comments and reminded vide DO letter dated 05.08.2016 to expedite comments. NC decided to await their comments and defer the case. The case stands deferred to 27.06.2017.			

12	Case No.:3/4/81-ALC2/2017	Party Name:AVDHOT ENGINEERS (PROP. VASUDEO D. YERAVDEKAR)	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00082/AM18/	RLA File :31/83/040/00246/AM15/	Lic.No/Date:3110065303 03.03.2015	Defer Date:
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

13	Case No.:12/13/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA was referred to MNRE for comments and reminded vide DO letter dated 05.08.2016 to expedite comments. NC decided to await their comments and defer the case. The case stands deferred to 27.06.2017.			

14	Case No.:4/4/81-ALC2/2017	Party Name:AVDHOT ENGINEERS (PROP. VASUDEO D. YERAVDEKAR)	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
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 वाणिज्य एवं उद्योग मंत्रालय
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 Directorate General of Foreign Trade
 वाणिज्य विभाग/Ministry of Commerce
 लक्ष्मी नगर, नई दिल्ली
 Laxmi Nagar, New Delhi

HQ File :01/81/050/00083/AM18/	RLA File :31/83/040/00036/AM16/	Lic.No/Date:3110065510 26.06.2015	Defer Date: 27.06.2017
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Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 27.06.2017.

Case No.: 27/13/81-ALC2/2015	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date:0310796934 29.06.2015	Defer Date: 27.06.2017

Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 27.06.2017.

Case No.: 9/9/81-ALC2/2016	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
HQ File :01/81/050/00176/AM17/	RLA File :04/24/040/00027/AM16/	Lic.No/Date:0410160773 08.07.2015	Defer Date: 27.06.2017

Decision : NC observed that hard copy of the application not received from RA, Chennai. NC decided to send a reminder to RA concerned and defer the case.

The case stands deferred to 27.06.2017.

Case No.: 22/4/81-ALC2/2017	Party Name:VIRGO ALUMINUM LTD.,	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
HQ File :01/81/050/00101/AM18/	RLA File :22/21/040/00019/AM16/	Lic.No/Date:2210015268 16.07.2015	Defer Date: 27.06.2017

Decision : NC observed that application for the above AA has been referred to DIPP for seeking certain clarification. NC decided to wait for their comments and defer the case.

The case stands deferred to 27.06.2017.

Case No.: 26/1/81-ALC2/2017	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
HQ File :01/81/050/00663/AM17/	RLA File :07/24/040/00189/AM16/	Lic.No/Date:0710108704 09.09.2015	Defer Date: 27.06.2017

Decision : NC observed that hard copy of the application not received from RA, Bangalore. NC decided to send a reminder to RA concerned and defer the case.

The case stands deferred to 27.06.2017.

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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

VJ
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य मंत्रालय, नई दिल्ली
Ministry of Commerce, New Delhi

19	Case No.: 37/19/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00395/AM16/	RLA File :13/24/040/00028/AM16/	Lic.No/Date:1310047992 01.10.2015	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

20	Case No.: 25/22/81-ALC2/2015	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

21	Case No.: 31/1/81-ALC2/2017	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00668/AM17/	RLA File :07/24/040/00300/AM16/	Lic.No/Date:0710109106 30.11.2015	Defer Date: 27.06.2017
Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

22	Case No.: 32/1/81-ALC2/2017	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00669/AM17/	RLA File :07/24/040/00299/AM16/	Lic.No/Date:0710109104 30.11.2015	Defer Date: 27.06.2017
Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

23	Case No.: 6/18/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00357/AM17/	RLA File :13/24/040/00042/AM16/	Lic.No/Date:1310048143 26.02.2016	Defer Date: 27.06.2017

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Udyog Bhawan, New Delhi

Decision : NC observed that reply of the firm has been received and same is being sent to DIPP Comments.

The case stands deferred to 27.06.2017.

24	Case No.:7/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00073/AM17/	RLA File :10/24/040/00108/AM16/	Lic.No/Date:1010059417 29.02.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

25	Case No.:2/25/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00544/AM16/	RLA File :13/24/040/00043/AM16/	Lic.No/Date:1310048145 01.03.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

26	Case No.:6/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00072/AM17/	RLA File :10/24/040/00111/AM16/	Lic.No/Date:1010059426 04.03.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

27	Case No.:8/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00074/AM17/	RLA File :10/24/040/00118/AM16/	Lic.No/Date:1010059434 21.03.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

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28	Case No.:6/9/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00173/AM17/	RLA File :05/24/040/00626/AM16/	Lic.No/Date:0510398071 30.03.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

29	Case No.:9/21/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00493/AM17/	RLA File :25/24/040/00007/AM17/	Lic.No/Date:2510004502 06.05.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

30	Case No.:31/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00097/AM17/	RLA File :10/24/040/00007/AM17/	Lic.No/Date:1010059476 11.05.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

31	Case No.:5/12/81-ALC2/2016	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00222/AM17/	RLA File :52/24/040/00010/AM17/	Lic.No/Date:5210041897 17.05.2016	Defer Date: 27.06.2017
Decision : NC observed that DIPP Deficiency letter sent to firm on 08.03.2017 followed with reminder dated 03.05.2017. NC decided to await their reply and defer the case. The case stands deferred to 27.06.2017.				

32	Case No.:15/9/81-ALC2/2016	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:4/81- ALC2/2017 16.05.2017	Approved
	HQ File :01/81/050/00182/AM17/	RLA File :03/94/040/00162/AM17/	Lic.No/Date:0310804969 25.05.2016	
Decision : NC decided to ratify the norms for the above AA as per SION C-1320 as per DHI				

बलजीत सिंह BALJIT SINGH
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Ministry of Commerce
Udyog Bhawan, New Delhi

recommendation.

RA may take suitable consequential action accordingly.

33	Case No.:15/18/81-ALC2/2016	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00366/AM17/	RLA File :02/24/040/00032/AM17/	Lic.No/Date:0210206721 31.05.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

34	Case No.:8/9/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00175/AM17/	RLA File :35/24/040/00007/AM17/	Lic.No/Date:3510044952 03.06.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to M/o Mines for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

35	Case No.:27/18/81-ALC2/2016	Party Name:MAGEBA BRIDGE PRODUCTS PRIVATE LIMITED	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00378/AM17/	RLA File :02/24/040/00048/AM17/	Lic.No/Date:0210206764 17.06.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

36	Case No.:29/1/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00666/AM17/	RLA File :11/24/040/00015/AM16/	Lic.No/Date:1110028209 20.06.2016	Defer Date: 27.06.2017
Decision : NC observed that DIPP Deficiency letter sent to firm on 03.05.2017. NC decided to await their reply and defer the case. The case stands deferred to 27.06.2017.				

37	Case No.:30/1/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81- ALC2/2017	Status: Deferred
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बलजीत सिंह
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		16.05.2017	
HQ File :01/81/050/00667/AM17/	RLA File :11/24/040/00016/AM16/	Lic.No/Date:1110028210 20.06.2016	Defer Date: 27.06.2017
Decision : NC observed that DIPP Deficiency letter sent to firm on 03.05.2017. NC decided to await their reply and defer the case.			
The case stands deferred to 27.06.2017.			

38	Case No.: 26/4/81-ALC2/2017	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00105/AM18/	RLA File :07/24/040/00064/AM17/	Lic.No/Date:0710110011 29.06.2016	Defer Date:
Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

39	Case No.: 2/12/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

40	Case No.: 12/18/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00363/AM17/	RLA File :13/24/040/00010/AM17/	Lic.No/Date:1310048301 01.07.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

41	Case No.: 25/4/81-ALC2/2017	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00104/AM18/	RLA File :07/24/040/00066/AM17/	Lic.No/Date:0710110031 01.07.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.				

बलजीत सिंह
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
नए दिल्ली-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
नए दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 27.06.2017.

42	Case No.:18/9/81-ALC2/2016	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00185/AM17/	RLA File :34/24/040/00113/AM17/	Lic.No/Date:3410042352 14.07.2016	Defer Date: 27.06.2017
Decision : NC observed that hard copy of the application not received from RA, Vadodara. NC decided to send a reminder to RA concerned and defer the case.				
The case stands deferred to 27.06.2017.				

43	Case No.:22/1/81-ALC2/2017	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00659/AM17/	RLA File :26/24/040/00011/AM17/	Lic.No/Date:2610012763 14.07.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

44	Case No.:14/12/81-ALC2/2016	Party Name:TECHNICAL ASSOCIATES LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00231/AM17/	RLA File :05/24/040/00161/AM17/	Lic.No/Date:0510399098 15.07.2016	Defer Date: 27.06.2017
Decision : NC observed that firm has requested for copy of the DIPP deficiency letter sent to firm on 05.05.2017.NC decided to forward the copy of the deficiency letter to firm and defer the case.				
The case stands deferred to 27.06.2017.				

45	Case No.:48/18/81-ALC2/2016	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Approved
	HQ File :01/81/050/00399/AM17/	RLA File :03/95/040/00303/AM17/	Lic.No/Date:0310806339 18.07.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/38/2017-TSW/45 dated 16.05.2017 as under :				
1. Quantities of export items at Sl. No. 1 & 2 may also be specified as 130 Kms, & 60 Kms respectively in addition to their weights. 2. Net weights of export items at Sl. No. 3, 4 & 5 may be specified as 851.275 MT,				

उद्योग भवन, नई दिल्ली-110011
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उद्योग भवन, नई दिल्ली-110011
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

- 234.195 MT & 1337.773 MT respectively.
3. Word "Greased" may be suffixed with the description of export items at Sl. No. 1 to 5.
 4. Word "Alloy" given in the description of export item at Sl. No. 3 may be corrected as "Steel".
 5. Word "Still" given in the descriptions of export items at Sl. No. 4 & 5 may be corrected as "Steel".
 6. Quantity of import item at Sl. No. 1 (Primary Unalloyed Aluminium) may be allowed as applied for i.e. 231.395 MT as 1.02 Kgs./Kg. content in the export items at Sl. No. 1 & 2, taking clue form SION C-1394.
 7. Quantity of import item (Magnesium) at Sl. No. 2 may be allowed as 0.836 MT as 1.10 Kgs./Kg. content in the export items at Sl. No. 1 & 2 , taking clue form SION C-1394.
 8. Quantity of import item (Silicon Master Alloy) at Sl. No. 3 may be allowed as applied for i.e. 2.046 MT as 1.075 Kgs./Kg. content in the export items at Sl. No. 1 & 2, taking clue form SION C-1394.
 9. Quantity of import item(Overhead Conductor Grease) at Sl. No. 4 may be allowed as applied for being less than 2 % of FOB value of exports
 10. Quantity of import item at Sl. No. 5 (Aluminium Ingot) may be allowed as applied for i.e. 1691.298 MT as 1.04 Kgs./Kg. content in the export items at Sl. No. 3 , 4 & 5, taking clue form SION C-7.
 11. Quantity of import item at Sl. No. 6(High Carbon Steel Wire/Rod) may be allowed as 704.342 MT as 1.02 Kgs./Kg. content in the export items at Sl. No. 3 to 5, taking clue from SION C-7.
 12. Quantity of import item at Sl. No. 7 (Zinc) may be allowed as 27.621 MT as 4 % weight of steel content in export items at Sl. No. 3 to 5 , taking clue from SION C-7.

RA may take suitable consequential action accordingly.

46	Case No.:18/12/81-ALC2/2016	Party Name:BILCARE LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00235/AM17/	RLA File :31/83/040/00010/AM17/	Lic.No/Date:3110066259 20.07.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

47	Case No.:13/21/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00497/AM17/	RLA File :09/24/040/00603/AM16/	Lic.No/Date:0910063953 20.07.2016	Defer Date: 27.06.2017
Decision : NC observed that reply of the firm has been referred to DIPP for comments. DIPP representative present in the meeting informed that reply not received by them. NC decided to forward a copy of the reply to DIPP for comments and defer the case.				

बलजीत सिंह /BALJIT SINGH
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
नई दिल्ली-110011

Vinod Kumar Kashyap
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 27.06.2017.

48	Case No.: 5/1/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00642/AM17/	RLA File :31/82/040/00084/AM17/	Lic.No/Date:3110066266 26.07.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

49	Case No.: 26/18/81-ALC2/2016	Party Name:LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00377/AM17/	RLA File :03/95/040/00294/AM17/	Lic.No/Date:0310806647 27.07.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

50	Case No.: 7/24/81-ALC2/2016	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00580/AM17/	RLA File :04/24/040/00079/AM17/	Lic.No/Date:0410162141 28.07.2016	Defer Date: 27.06.2017
Decision : NC observed that DIPP Deficiency letter sent to firm on 03.05.2017. NC decided to send a reminder to firm to expedite reply and defer the case.				
The case stands deferred to 27.06.2017.				

51	Case No.: 17/21/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00501/AM17/	RLA File :09/24/040/00686/AM16/	Lic.No/Date:0910064000 29.07.2016	Defer Date: 27.06.2017
Decision : NC observed that reply of the firm has been referred to DIPP for comments. DIPP representative present in the meeting informed that reply not received by them. NC decided to forward a copy of the reply to DIPP for comments and defer the case.				
The case stands deferred to 27.06.2017.				

52	Case No.: 3/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:4/81-ALC2/2017	Status: Deferred
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उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

		16.05.2017	
HQ File :01/81/050/00576/AM17/	RLA File :02/24/040/00083/AM17/	Lic.No/Date:0210206874 05.08.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 27.06.2017.			

53	Case No.: 58/18/81-ALC2/2016	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00409/AM17/	RLA File :26/24/040/00015/AM17/	Lic.No/Date:2610012767 17.08.2016	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 27.06.2017.			

54	Case No.: 4/18/81-ALC2/2016	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00355/AM17/	RLA File :05/23/040/00239/AM17/	Lic.No/Date:0510399561 24.08.2016	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 27.06.2017.			

55	Case No.: 43/18/81- ALC2/2016	Party Name:R.R.KABEL LIMITED,	Meet No/Date:4/81-ALC2/2017 16.05.2017	Approved
	HQ File :01/81/050/00394/AM17/	RLA File :03/95/040/00723/AM16/	Lic.No/Date:0310807460 30.08.2016	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/38/2017-TSW/55 dated 16.05.2017 as under:			
	1. Following words may be suffixed with the description of export product “Copper Conductor, Unarmoured 1C x 16 Sq. mm- Quantity 39 Kms., 1C x 25 Sq. mm- Quantity 39 Kms., 1C x 35 Sq. mm- Quantity 39 Kms., 1C x 50 Sq. mm- Quantity 39 Kms., 1C x 70 Sq. mm- Quantity 39 Kms., 1C x 95 Sq. mm- Quantity 24 Kms. &, 1C x 120 Sq. mm- Quantity 24 Kms.”			
	2. Voltage rating of “1100 Volts” may be specified with the export items.			

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
याणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
110011

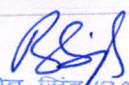
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
याणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

3. Quantity of import item at Sl. No. 1 may be allowed as 114506 Kgs taking clue from Engineering Table-5
4. Quantity of import items at Sl. No. 2 may be allowed as 1.05 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

Case No.:10/21/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
HQ File :01/81/050/00494/AM17/	RLA File :25/24/040/00011/AM17/	Lic.No/Date:2510004654 30.08.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

Case No.:2/18/81-ALC2/2016	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
HQ File :01/81/050/00353/AM17/	RLA File :04/24/040/00066/AM17/	Lic.No/Date:0410162236 31.08.2016	Defer Date: 27.06.2017
Decision : NC decided send a deficiency letter to firm as per DIPP UO No.12/38/2017-TSW/57 dated 16.05.2017 as under:			
1. Reply submitted by the firm vide their letter dated 20/03/2016 has been perused. Firm has submitted information for import items at Sl. No. 3, 4, 5 & 11 and not information at Sl. No.3, 4, 5 & 11 of Standard Deficiency Format. Accordingly, firm may be requested to submit information in respect of items Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise reproduced below:			
(3) Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.			
(4) Weight of each Export Product.			
(5) Weight of each of the imported and indigenous input, separately for each export product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.			
(11) Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured			


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
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out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred to 27.06.2017.

Case No.:18/18/81-ALC2/2016	Party Name:JINDAL SAW LTD	Meet No/Date:4/81-ALC2/2017 16.05.2017	Approved
HQ File :01/81/050/00369/AM17/	RLA File :05/23/040/00233/AM17/	Lic.No/Date:0510399601 01.09.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/38/2017-TSW/58 dated 16.05.2017 as under:			
- Following may be suffixed with the description of export item “ Thickness of 3LPP Coating: 3.5 mm, OD :355.6 mm, Coating area : 40506.179 Square meters”. - Import item at Sl. No. 1(Steel Shots & Grits) may be allowed as applied for being less than 0.5 % of FOB value of exports. - Import items at Sl. No. 2, 3 & 4 may be allowed of “relevant grade” as contained in the export item. - Quantity of import item at Sl. No. 2 viz. Epoxy Powder of relevant Grade may be allowed as 4.80 MT taking clue from SION C-1292 . - Quantity of import item at Sl. No. 3 viz. Adhesive of relevant grade may be allowed as 10.572 MT taking clue from SION C-1292. - Quantity of import item at Sl. No. 4 viz. Polypropylene(PP) or relevant grade may be allowed as applied for i.e. 131 MT taking clue C-1292. - Import items at Sl. No. 5 may be allowed on net to net basis with accountability clause.			
RA may take suitable consequential action accordingly.			

58

59

Case No.:19/18/81-ALC2/2016	Party Name:JINDAL SAW LTD	Meet No/Date:4/81-ALC2/2017 16.05.2017	Approved
HQ File :01/81/050/00370/AM17/	RLA File :05/23/040/00235/AM17/	Lic.No/Date:0510399602 01.09.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/38/2017-TSW/59 as under:			
- Sizes of export items, 3LPP /HSS Coating and CWC Coating thicknesses, their quantity may be specified as per enclosed Annexure-4. - Total coating area of export items at Sl. No. 1 & 2 may be specified as 9218.842 Sq. Meters & 61307.934 Sq. Meters respectively. - Thickness of 3LPP coating in export items at Sl. No.1& 2 may be specified as 3.5 mm. - Quantity of import item at Sl. No.1 may be allowed as applied for being 0.51 % of FOB value of export items at Sl. No. 1.			

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उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
व्यापार एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
राष्ट्रीय भवन, नई दिल्ली-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
व्यापार विभाग/Deptt. of Commerce
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5. Import items at Sl. No. 2, 3, 4, 7, 8, 9 & 12 may be allowed of "relevant grade" as contained in the export items.
6. Quantity of import item at Sl. No. 2 viz. Epoxy Powder of relevant grade may be allowed as 1.104 MT taking clue from SION C-1292.
7. Quantity of import item at Sl. No. 3 viz. Adhesive of relevant grade may be allowed as 2.422 MT taking clue from SION C-1292.
8. Quantity of import item at Sl. No. 4 viz. Polypropylene(PP) or relevant grade may be allowed as applied for i.e. 30 MT taking clue from SION C-1292.
9. Import item at Sl. No. 5 viz. Sintered Powder may be deleted.
10. Quantity of import item at Sl. No.6 may be allowed as applied for being 0.2 % of FOB value of export items at Sl. No. 2.
11. Quantity of import item at Sl. No. 7 viz. Epoxy Powder of relevant grade may be allowed as 7.296 MT taking clue from SION C-1292.
12. Quantity of import item at Sl. No. 8 viz. Adhesive of relevant grade may be allowed as 16.001 MT taking clue from SION C-1292.
13. Quantity of import item at Sl. No. 9 viz. Polypropylene(PP) or relevant grade may be allowed as applied for i.e. 201.33 MT taking clue from SION C-1292.
14. Import item at Sl. No. 10 viz. Sintered Powder may be deleted.
15. Word "Relevant" may be prefixed with the description of import item at Sl. No. 11 and its quantity may be allowed as 1.03 Kgs./Kg. content in export items at Sl. No. 2 as claimed by the firm.
16. Quantity of import item at Sl. No. 12 viz. Cement may be allowed as 1.05 Kgs./kg. content in export items at Sl. No. 2.
17. Import items at Sl. No. 13 to 15 may be allowed on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

60	Case No.:46/18/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00397/AM17/	RLA File :05/24/040/00287/AM17/	Lic.No/Date:0510399656 08.09.2016	Defer Date: 27.06.2017
Decision : NC observed that DIPP Deficiency letter sent to firm on 08.03.2017 followed with reminder dated 04.05.2017. NC decided to await reply of the firm and defer the case.				
The case stands deferred to 27.06.2017.				

61	Case No.:49/18/81-ALC2/2016	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:4/81- ALC2/2017 16.05.2017	Approved
	HQ File :01/81/050/00400/AM17/	RLA File :03/95/040/00359/AM17/	Lic.No/Date:0310807692 08.09.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/38/2017-TSW/61 dated 16.05.2017 as under:				
1. Quantities of export items at Sl. No. 1, 2 & 6 may also be specified as 230 Kms, 270				

बलजीत सिंह
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- Kms. & 260 Kms respectively in addition to their weights.
- Net weights of export items at Sl. No. 3, 4 & 5 may be specified as 414.936 MT, 3516.05 MT & 414.786 MT respectively.
 - Word "Greased" may be suffixed with the description of export items at Sl. No. 3 to 6.
 - Quantity of import item at Sl. No. 1 (Primary Unalloyed Aluminium) may be allowed as applied for i.e. 450.453 MT as 1.02 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 6, taking clue form SION C-1394.
 - Quantity of import item (Magnesium) at Sl. No. 2 may be allowed as 1.036 MT as 1.10 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 6, taking clue form SION C-1394.
 - Quantity of import item (Silicon Master Alloy) at Sl. No. 3 may be allowed as applied for i.e. 2.795 MT as 1.075 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 6, taking clue form SION C-1394.
 - Quantity of import item at Sl. No. 4 (Aluminium Ingot) may be allowed as 3018.57 MT as 1.04 Kgs./Kg. content in the export items at Sl. No. 3, 4 & 5, taking clue form SION C-7.
 - Quantity of import item at Sl. No. 5 (High Carbon Steel Wire/Rod) may be allowed as 1496.288 MT as 1.02 Kgs./Kg. content in the export items at Sl. No. 3 to 6 taking clue from SION C-7.
 - Quantity of import item at Sl. No. 6 (Zinc) may be allowed as 58.677 MT as 4 % weight of steel content in export items at Sl. No. 3 to 6, taking clue from SION C-7.
 - Quantity of import item(Overhead Conductor Grease) at Sl. No. 7 may be allowed upto 2 % of FOB value of export items at Sl. No. 3 to 6.

RA may take suitable consequential action accordingly.

62	Case No.:50/18/81-ALC2/2016	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00401/AM17/	RLA File :03/95/040/00406/AM17/	Lic.No/Date:0310807712 08.09.2016	Defer Date: 27.06.2017
Decision : NC observed that DIPP Deficiency letter sent to firm on 08.03.2017 followed with reminder dated 04.05.2017. NC decided to await reply of the firm and defer the case.				
The case stands deferred to 27.06.2017.				

63	Case No.:7/18/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00358/AM17/	RLA File :13/24/040/00021/AM17/	Lic.No/Date:1310048375 09.09.2016	Defer Date: 27.06.2017
Decision : NC observed that reply of the firm has been received and same is being referred to DIPP for comments.				
The case stands deferred to 27.06.2017.				

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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य मंत्रालय, नई दिल्ली
Ministry of Commerce, New Delhi
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

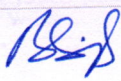
64	Case No.:9/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00360/AM17/	RLA File :10/24/040/00059/AM17/	Lic.No/Date:1010059607 09.09.2016	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 27.06.2017.			

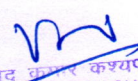
65	Case No.:13/18/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00364/AM17/	RLA File :13/24/040/00022/AM17/	Lic.No/Date:1310048372 09.09.2016	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 27.06.2017.			

66	Case No.:60/18/81-ALC2/2016	Party Name:WAGO PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00411/AM17/	RLA File :05/24/040/00275/AM17/	Lic.No/Date:0510399673 09.09.2016	Defer Date: 27.06.2017
	Decision : NC observed that reply of the firm has been referred to DIPP on 15.05.2017 for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 27.06.2017.			

67	Case No.:11/18/81-ALC2/2016	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00362/AM17/	RLA File :08/24/040/00177/AM17/	Lic.No/Date:0810138679 16.09.2016	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 27.06.2017.			

68	Case No.:7/21/81-ALC2/2016	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00491/AM17/	RLA File :09/24/040/00116/AM17/	Lic.No/Date:0910064141 16.09.2016	Defer Date: 27.06.2017
	Decision : NC observed that reply of the firm has been received and same is being referred to			


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 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 निदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
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 वाणिज्य एवं उद्योग मंत्रालय
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DIPP for comments. NC decided to wait for their comments and defer the case.

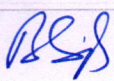
The case stands deferred to 27.06.2017.

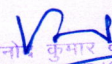
69	Case No.: 34/18/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00385/AM17/	RLA File :03/95/040/00465/AM17/	Lic.No/Date:0310807899 19.09.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

70	Case No.: 35/18/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00386/AM17/	RLA File :03/95/040/00418/AM17/	Lic.No/Date:0310807896 19.09.2016	Defer Date: 27.06.2017
Decision : NC observed that MOS Deficiency letter sent to firm on 08.03.2017. NC decided to send a reminder to expedite the reply of the firm and defer the case.				
The case stands deferred to 27.06.2017.				

71	Case No.: 42/18/81-ALC2/2016	Party Name:REEP INDUSTRIES PVT.LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00393/AM17/	RLA File :04/24/040/00104/AM17/	Lic.No/Date:0410162287 20.09.2016	Defer Date: 27.06.2017
Decision : NC observed that reply of the firm received through email in excel file format needs formatting. NC decided to ask the firm to submit hard copy of the reply and defer the case.				
The case stands deferred to 27.06.2017.				

72	Case No.: 36/18/81-ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00387/AM17/	RLA File :03/95/040/00447/AM17/	Lic.No/Date:0310808074 26.09.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				


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विदेश व्यापार महानिदेशालय
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


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विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

73	Case No.:39/18/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00390/AM17/	RLA File :03/95/040/00510/AM17/	Lic.No/Date:0310808134 28.09.2016	Defer Date: 27.06.2017
Decision : NC observed that reply of the firm has been referred and same is being referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

74	Case No.:4/15/81-ALC2/2016	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00330/AM17/	RLA File :07/24/040/00198/AM17/	Lic.No/Date:0710110463 29.09.2016	Defer Date: 27.06.2017
Decision : NC observed that hard copy of the application not received from RA, Bangalore. NC decided to send a reminder to RA concerned and defer the case. The case stands deferred to 27.06.2017.				

75	Case No.:3/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00487/AM17/	RLA File :10/24/040/00064/AM17/	Lic.No/Date:1010059623 05.10.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

76	Case No.:4/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00488/AM17/	RLA File :10/24/040/00065/AM17/	Lic.No/Date:1010059624 05.10.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

77	Case No.:20/18/81-ALC2/2016	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00371/AM17/	RLA File :13/24/040/00027/AM17/	Lic.No/Date:1310048421 18.10.2016	Defer Date: 27.06.2017
Decision : NC observed that hard copy of the application not received from RA, Jaipur. NC				

बलजीत सिंह BALJIT SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
नई दिल्ली, भारत 110002

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
नई दिल्ली, भारत
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decided to send a reminder to RA concerned and defer the case.

The case stands deferred to 27.06.2017.

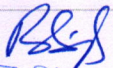
78	Case No.: 10/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00361/AM17/	RLA File :10/24/040/00067/AM17/	Lic.No/Date:1010059636 25.10.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

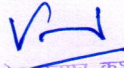
79	Case No.: 64/18/81- ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00415/AM17/	RLA File :10/24/040/00068/AM17/	Lic.No/Date:1010059638 25.10.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

80	Case No.: 14/18/81- ALC2/2016	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00365/AM17/	RLA File :05/23/040/00353/AM17/	Lic.No/Date:0510400322 28.10.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

81	Case No.: 17/24/81-ALC2/2016	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00590/AM17/	RLA File :02/24/040/00142/AM17/	Lic.No/Date:0210207112 28.10.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

82	Case No.: 18/24/81-ALC2/2016	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
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बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/81/050/00591/AM17/	RLA File :02/24/040/00143/AM17/	Lic.No/Date:0210207113 28.10.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 27.06.2017.			

Case No.:22/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
HQ File :01/81/050/00595/AM17/	RLA File :02/24/040/00149/AM17/	Lic.No/Date:0210207115 02.11.2016	Defer Date: 27.06.2017

83

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.

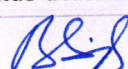
The case stands deferred to 27.06.2017.

84

Case No.:1/1/81-ALC2/2017	Party Name:THERMO CABLES LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
HQ File :01/81/050/00638/AM17/	RLA File :09/24/040/00282/AM17/	Lic.No/Date:0910064392 16.11.2016	Defer Date: 27.06.2017
Decision : NC observed that DIPP Deficiency letter sent to firm on 08.03.2017. NC decided to send a reminder to firm and defer the case.			
The case stands deferred to 27.06.2017.			

85	Case No.:12/21/81-ALC2/2016	Party Name:STERLING EXPORTS	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00496/AM17/	RLA File :05/24/040/00359/AM17/	Lic.No/Date:0510400488 25.11.2016	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 27.06.2017.			

Case No.:2/24/81-ALC2/2016	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
HQ File :01/81/050/00575/AM17/	RLA File :02/24/040/00177/AM17/	Lic.No/Date:0210207204 15.12.2016	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 27.06.2017.			


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उप महानिदेशक विदेश व्यापार
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Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

87	Case No.: 8/24/81-ALC2/2016	Party Name: ASHOKA EXPORTS,	Meet No/Date: 4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00581/AM17/	RLA File :29/24/040/00004/AM17/	Lic.No/Date: 2910025272 21.12.2016	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

88	Case No.: 21/24/81-ALC2/2016	Party Name: MANASH KUMAR PAUL	Meet No/Date: 4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00594/AM17/	RLA File :02/24/040/00192/AM17/	Lic.No/Date: 0210207229 03.01.2017	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

89	Case No.: 4/1/81-ALC2/2017	Party Name: ASSOCIATED CABLES PVT. LTD.	Meet No/Date: 4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00641/AM17/	RLA File :03/94/040/00914/AM17/	Lic.No/Date: 0310810350 05.01.2017	Defer Date: 27.06.2017
	Decision : NC observed that DIPP Deficiency letter sent to firm on 04.05.2017. NC decided to send a reminder to firm and defer the case. The case stands deferred to 27.06.2017.			

90	Case No.: 5/24/81-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00578/AM17/	RLA File :03/94/040/00880/AM17/	Lic.No/Date: 0310810369 06.01.2017	Defer Date: 27.06.2017
	Decision : NC observed that DIPP Deficiency letter sent to firm on 04.05.2017. NC decided to send a reminder to firm and defer the case. The case stands deferred to 27.06.2017.			

91	Case No.: 25/1/81-ALC2/2017	Party Name: TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date: 4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00662/AM17/	RLA File :13/24/040/00038/AM17/	Lic.No/Date: 1310048525 12.01.2017	Defer Date: 27.06.2017
	Decision : NC observed that DIPP Deficiency letter sent to firm on 04.05.2017. NC decided			

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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
नई दिल्ली-110011

विनोद कश्यप
VINOD KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
नई दिल्ली-110011
Dy. Secy. (F.T.D.)

to send a reminder to firm and defer the case.

The case stands deferred to 27.06.2017.

92	Case No.:20/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00593/AM17/	RLA File :02/24/040/00207/AM17/	Lic.No/Date:0210207257 17.01.2017	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

93	Case No.:21/4/81-ALC2/2017	Party Name:SHERA METAL PVT.LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00100/AM18/	RLA File :13/24/040/00046/AM17/	Lic.No/Date:1310048530 18.01.2017	Defer Date: 27.06.2017
Decision : NC observed that hard copy of the application not received from RA, Jaipur. NC decided to send a reminder to RA concerned and defer the case. The case stands deferred to 27.06.2017.				

94	Case No.:12/24/81-ALC2/2016	Party Name:KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Approved
	HQ File :01/81/050/00585/AM17/	RLA File :03/94/040/00928/AM17/	Lic.No/Date:0310810638 19.01.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/38/2017-TSW/94 as under: 1. Words "BTC/EUE/LTC/STC" may be prefixed with the description of export product . 2. Word "Relevant grade and size " may prefixed with the description of import item and its quantity may be allowed as 800 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593. RA may take suitable consequential action accordingly.				

95	Case No.:13/24/81-ALC2/2016	Party Name:KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Approved
	HQ File :01/81/050/00586/AM17/	RLA File :03/94/040/00927/AM17/	Lic.No/Date:0310810637 19.01.2017	

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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Ministry of Commerce, New Delhi

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12/38/2017-TSW/95 as under:

1. Words “ BTC/EUE/LTC/STC” may be prefixed with the description of export product .
2. Word “Relevant grade and size ” may prefixed with the description of import item and its quantity may be allowed as 800 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

RA may take suitable consequential action accordingly.

96	Case No.:7/1/81-ALC2/2017	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Approved
	HQ File :01/81/050/00644/AM17/	RLA File :03/94/040/00968/AM17/	Lic.No/Date:0310810663 20.01.2017	
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide their UO No.2(7)/2011 dated 26.04.2017 (copy enclosed).				
RA may take suitable consequential action accordingly.				

97	Case No.:19/24/81-ALC2/2016	Party Name:KRITIKA WIRES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00592/AM17/	RLA File :02/24/040/00056/AM16/	Lic.No/Date:0210207274 24.01.2017	Defer Date: 27.06.2017
Decision : NC observed that MOS Deficiency letter sent to firm on 04.05.2017. NC decided to await reply of the firm and defer the case.				
The case stands deferred to 27.06.2017.				

98	Case No.:15/1/81-ALC2/2017	Party Name:LUXFER UTTAM INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00652/AM17/	RLA File :05/23/040/00410/AM17/	Lic.No/Date:0510401391 27.01.2017	Defer Date: 27.06.2017
Decision : NC observed that DIPP Deficiency letter sent to firm on 04.05.2017. NC decided to await reply of the firm and defer the case.				
The case stands deferred to 27.06.2017.				

99	Case No.:13/1/81-ALC2/2017	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00650/AM17/	RLA File :22/24/040/00099/AM17/	Lic.No/Date:2210015646 06.02.2017	Defer Date: 27.06.2017

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उप महादेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशीय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
सरकारी भवन, नई दिल्ली
200025

विनोद कुमार कश्यप
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महादेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC observed that DHI Deficiency letter sent to firm on 04.05.2017. NC decided to await reply of the firm and defer the case.

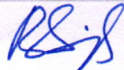
The case stands deferred to 27.06.2017.

100	Case No.:9/1/81-ALC2/2017	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00646/AM17/	RLA File :05/23/040/00342/AM17/	Lic.No/Date:0510401602 10.02.2017	Defer Date: 27.06.2017
Decision : NC observed that DIPP deficiency letter was sent to firm. NC decided to send a reminder to firm and defer the case. The case stands deferred to 27.06.2017.				

101	Case No.:6/1/81-ALC2/2017	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00643/AM17/	RLA File :05/23/040/00514/AM17/	Lic.No/Date:0510401631 14.02.2017	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

102	Case No.:10/1/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00647/AM17/	RLA File :10/24/040/00104/AM17/	Lic.No/Date:1010059721 15.02.2017	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

103	Case No.:1/4/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:4/81- ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00080/AM18/	RLA File :31/83/040/00157/AM17/	Lic.No/Date:3110066596 17.02.2017	Defer Date: 27.06.2017
Decision : NC observed that hard copy of the application not received from RA, Piune. NC decided to send a reminder to RA concerned and defer the case. The case stands deferred to 27.06.2017.				


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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

104	Case No.:2/4/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00081/AM18/	RLA File :31/83/040/00160/AM17/	Lic.No/Date:3110066593 17.02.2017	Defer Date: 27.06.2017
	Decision : NC observed that hard copy of the application not received from RA, Piune. NC decided to send a reminder to RA concerned and defer the case. The case stands deferred to 27.06.2017.			

105	Case No.:21/1/81-ALC2/2017	Party Name:RSI SWITCHGEAR PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00658/AM17/	RLA File :13/24/040/00050/AM17/	Lic.No/Date:1310048563 17.02.2017	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

106	Case No.:24/1/81-ALC2/2017	Party Name:WAGO PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00661/AM17/	RLA File :05/24/040/00552/AM17/	Lic.No/Date:0510401741 21.02.2017	Defer Date: 27.06.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 03.05.2017. NC decided to send a reminder and defer the case. The case stands deferred to 27.06.2017.			

107	Case No.:16/1/81-ALC2/2017	Party Name:LUXFER UTTAM INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00653/AM17/	RLA File :05/23/040/00548/AM17/	Lic.No/Date:0510401771 23.02.2017	Defer Date: 27.06.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 04.05.2017. NC decided to send a reminder and defer the case. The case stands deferred to 27.06.2017.			

108	Case No.:17/1/81-ALC2/2017	Party Name:METAL ENGINEERING & TREATMENT CO. PVT. LTD.,	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00654/AM17/	RLA File :02/24/040/00230/AM17/	Lic.No/Date:0210207414 27.02.2017	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to MSME for			

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उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
बाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली 110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 27.06.2017.

109	Case No.: 19/4/81-ALC2/2017	Party Name: DELCRAY CABLES PVT. LTD.	Meet No/Date: 4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00098/AM18/	RLA File :30/24/040/00042/AM17/	Lic.No/Date: 3010103980 10.03.2017	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to DIPP on 15.05.2017 for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

110	Case No.: 23/4/81-ALC2/2017	Party Name: WELSPUN CORP LTD.	Meet No/Date: 4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00102/AM18/	RLA File :34/24/040/00360/AM17/	Lic.No/Date: 3410043024 14.03.2017	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to DIPP on 15.05.2017 for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

111	Case No.: 24/4/81-ALC2/2017	Party Name: WELSPUN CORP LTD.	Meet No/Date: 4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00103/AM18/	RLA File :34/24/040/00361/AM17/	Lic.No/Date: 3410043023 14.03.2017	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to DIPP on 15.05.2017 for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

112	Case No.: 15/4/81-ALC2/2017	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00094/AM18/	RLA File :34/24/040/00362/AM17/	Lic.No/Date: 3410043040 17.03.2017	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to DIPP on 15.05.2017 for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

113	Case No.: 16/4/81-ALC2/2017	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 4/81-ALC2/2017	Status: Deferred
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बलजीत सिंह / BALJIT SINGH
उप महानिदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011

विनय कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		16.05.2017	
HQ File :01/81/050/00095/AM18/	RLA File :34/24/040/00368/AM17/	Lic.No/Date:3410043039 17.03.2017	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DIPP on 15.05.2017 for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 27.06.2017.			

114	Case No.: 20/4/81-ALC2/2017	Party Name:JAINSON CABLES INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00099/AM18/	RLA File :08/24/040/00480/AM17/	Lic.No/Date:0810139926 21.03.2017	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DIPP on 15.05.2017 for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

115	Case No.: 17/4/81-ALC2/2017	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00096/AM18/	RLA File :34/24/040/00379/AM17/	Lic.No/Date:3410043062 24.03.2017	Defer Date: 27.06.2017
Decision: NC observed that application for the above AA has been referred to MOS for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

116	Case No.: 8/4/81-ALC2/2017	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00087/AM18/	RLA File :05/24/040/00647/AM17/	Lic.No/Date:0510402063 27.03.2017	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DIPP on 15.05.2017 for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 27.06.2017.				

117	Case No.: 6/4/81-ALC2/2017	Party Name:JINDAL SAW LTD	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00085/AM18/	RLA File :05/23/040/00597/AM17/	Lic.No/Date:0510402081 28.03.2017	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DIPP on 15.05.2017 for comments. NC decided to wait for their comments and defer the case.				

बलजीत सिंह / BALJIT SINGH
 Deputy Director General of Foreign Trade
 Ministry of Commerce & Industry
 New Delhi-110011

विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 New Delhi-110011

The case stands deferred to 27.06.2017.

118	Case No.:5/4/81-ALC2/2017	Party Name:JENSONS INTERNATIONAL	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00084/AM18/	RLA File :05/23/040/00619/AM17/	Lic.No/Date:0510402102 30.03.2017	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to DIPP on 15.05.2017 for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

119	Case No.:10/4/81-ALC2/2017	Party Name:TDT COPPER LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00089/AM18/	RLA File :05/24/040/00656/AM17/	Lic.No/Date:0510402090 30.03.2017	Defer Date: 27.06.2017
	Decision : / NC observed that application for the above AA has been referred to DIPP on 15.05.2017 for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

120	Case No.:12/4/81-ALC2/2017	Party Name:VINEY CORPORATION LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00091/AM18/	RLA File :05/24/040/00642/AM17/	Lic.No/Date:0510402093 30.03.2017	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

121	Case No.:9/4/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00088/AM18/	RLA File :05/24/040/00665/AM17/	Lic.No/Date:0510402139 03.04.2017	Defer Date: 27.06.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

122	Case No.:7/4/81-ALC2/2017	Party Name:REEP INDUSTRIES PVT.LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410162971	Defer Date:

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
नई दिल्ली, भारत
New Delhi, India

विनोद कुमार कश्यप
VINOOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, मंत्रालय, भारत
Ministry of Commerce, Government of India
नई दिल्ली, भारत
New Delhi, India

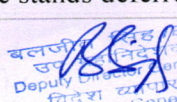
:01/81/050/00086/AM18/	:04/24/040/00231/AM17/	10.04.2017	27.06.2017
Decision : NC observed that application for the above AA has been referred to DIPP on 15.05.2017 for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.			

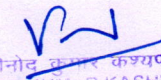
123	Case No.:18/4/81-ALC2/2017	Party Name:DELCRAY CABLES PVT. LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00097/AM18/	RLA File :30/24/040/00046/AM17/	Lic.No/Date:3010104016 12.04.2017	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DIPP on 15.05.2017 for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

124	Case No.:13/4/81-ALC2/2017	Party Name:ADINATH EXTRUSION PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00092/AM18/	RLA File :24/24/040/00028/AM17/	Lic.No/Date:2410042176 17.04.2017	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

125	Case No.:14/4/81-ALC2/2017	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00093/AM18/	RLA File :07/24/040/00009/AM18/	Lic.No/Date:0710111423 19.04.2017	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to DIPP on 15.05.2017 for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				

126	Case No.:11/4/81-ALC2/2017	Party Name:KSE ELECTRICALS PVT.LTD.	Meet No/Date:4/81-ALC2/2017 16.05.2017	Status: Deferred
	HQ File :01/81/050/00090/AM18/	RLA File :02/24/040/00011/AM18/	Lic.No/Date:0210207536 20.04.2017	Defer Date: 27.06.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 27.06.2017.				


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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110001


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Ministry of Commerce, New Delhi

OFFLINE AGENDA FOR MEETING NO. 04/81 DATED 16.05.2017

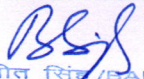
Case No. AR- 84	M/S. SAKSHI IMPEX, LUDHIANA
Meeting No. 4/81	HQ File No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 16.05.2017	Noida SEZ File No. 12-398/2007-100%EOU/
Subject:-	Fixation of SION under 100% EOU.
Decision : NC observed that reply of the firm was referred to C&PC for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 27.06.2017.	

Case No. AR- 85	M/S. LEITWIND SHRIRAM MANUFACTURING LIMITED
Meeting No. 4/81	HQ File No. 01/81/50/194/AM14/DES.II
Dated:- 16.05.2017	RA File No. 04/24/040/00071/AM14
Subject:-	Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013.
Decision : The application for the above AA was sent to DHI for comments, however, DHI informed that this is case of motor component is same may be dealt by the DIPP. DIPP have informed this case relates to DHI, however, any specific comments required may be intimated.	
The case stands deferred to 27.06.2017.	

Case No. AR- 86	M/S. CROMPTON GREAVES LIMITED
Meeting No. 4/81	HQ File No. 01/86/050/000323/AM14
Dated:- 16.05.2017	RA File No. 03/94/040/00758/AM13
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.
Decision : NC observed that DHI Deficiency letter sent to firm on 03.05.2017. NC decided to await reply of the firm and defer the case.	
The case stands deferred to 27.06.2017.	

Case No. AR- 87	M/S. TRIDENT TOOLS LIMITED
Meeting No. 4/81	HQ File No. 01/81/050/00270/AM14/
Dated:- 16.05.2017	RA File No. 03/95/040/00253/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 27.06.2017.	

Case No. AR- 88	M/S. B.R. INDUSTRIES LIMITED
Meeting No. 4/81	HQ File No. 01/81/050/00372/AM13/DES-II
Dated:- 16.05.2017	RA File No. 05/23/040/00309/AM13/


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उप महानिदेशक विदेश व्यापार
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Ministry of Commerce, New Delhi

Subject:-	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510338300 dated 06.11.2012.
Decision : NC decided to ask the firm to provide the calculation for % wastage from the used raw material as per DHI request.	
The case stands deferred to 27.06.2017.	

Case No. AR- 89	M/S. COMET EXPORTS
Meeting No. 4/81	HQ File No: 01/81/050/00376/AM13/DES.II/
Dated:- 16.05.2017	RLA File No: 29/24/040/00006/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 2910018933 dated 29.10.2012.
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 27.06.2017.	

Case No. AR- 90	M/S. KOTSONS PRIVATE LIMITED
Meeting No. 4/81	HQ File : 01/81/050/00326/AM16/DES.II/
Dated:- 16.05.2017	RLA File :06/24/040/00024/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0610038228 dated 22.09.2015.
Decision : NC decided to ask the firm to provide the calculation for import item No.1 linking core dimension with rating of export product as per DHI request.	
The case stands deferred to 27.06.2017.	

Case No. AR- 91	M/S. MODERN INDIA CON-CAST LIMITED, KOLKATA
Meeting No. 4/81	HQ File : 01/80/050/00117/AM16/DES.II
Dated:- 16.05.2017	Falta SEZ File : 2(1)/M-23/2008/
Subject:	Fixation of ad-hoc norms under 100% EOU.
Decision: NC observed that firm has requested for amendment of SION-522 for allowing 2200-2300 (Manganese Ore + Manganese Slag) and 750-800 Kgs Coke/Coal against export of 1000 Kgs Silico Manganese. NC examined the comments offered by MOS vide their UO No, 2(16)/2014-TW dated 13. 04.2017 which needs further examination.	
The case stands deferred to 27.06.2017.	

Case No. AR- 92	M/S. SHIVALIK BIMETAL CONTROLS LIMITED
Meeting No. 4/81	HQ File : 01/81/050/00172/AM17/DES.II
Dated:- 16.05.2017	RLA File : 05/24/040/00111/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510398765 dated 09.06.2016.
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.	

बलजीत सिंह / BALJIT SINGH
उप महादेशीय विदेश व्यापार
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विदेश व्यापार महानिदेशालय
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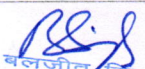
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 27.06.2017.

Case No. AR- 93	M/S. TD POWER SYSTEMS LIMITED
Meeting No. 4/81	HQ File No: 01/81/050/00432/AM15/DES.II
Dated:- 16.05.2017	RLA File No: 07/24/040/00234/AM15/
Subject:	Ratification of norms in respect of Advance Authorization No. 0710106746 dated 24.09.2014.
Decision : NC decided to ratify the norms for the above AA as per DHI comments vide their UO No.TSWB 3/170/214 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Case No. AR- 94	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 4/81	HQ File No: 01/81/50/0157/AM10/DES.II
Dated:- 16.05.2017	RLA File No: 05/23/040/00023/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510248276 dated 25.08.2009.
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/21/2017-TSW/94-A/R dated 16/05/2017 as under :	
1. Firm has informed that due to change in scope of supply because of various reasons, there has been change in description and quantities of supply items and accordingly they have requested for review/ reconsideration of adhoc Norm fixed earlier by the Norms Committee. 2. Advance Authorization is very old and no past record of the case is available with us. 3. Request of firm is not specific & they may be asked to submit the following details: (i) Revised list of export items giving description, quantities in meters and their weights. (ii) Revised list of import items giving description and quantities. (iii) Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, revised export product wise.	
The case stands deferred to 27.06.2017.	

Case No. AR- 95	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 4/81	HQ File No: 01/81/50/0266/AM10/DES.II
Dated:- 16.05.2017	RLA File No: 05/23/040/00070/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510250680 dated 12.10.2009.
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/21/2017-TSW/95-A/R dated 16/05/2017 as under :	
1. Firm has informed that due to change in scope of supply because of various reasons, there has been change in description and quantities of supply items and accordingly they have requested for review/ reconsideration of adhoc Norm	


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 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
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 वाणिज्य एवं उद्योग मंत्रालय
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 उद्योग भवन, नई दिल्ली-110011


VINOD KUMAR KASHYAP
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 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
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fixed earlier by the Norms Committee.
2. Advance Authorization is very old and no past record of the case is available with us.
3. Request of firm is not specific & they may be asked to submit the following details:
(i) Revised list of export items giving description, quantities in meters and their weights.
(ii) Revised list of import items giving description and quantities.
(iii) Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, revised export product wise.
The case stands deferred to 27.06.2017.

Case No. AR- 96	M/S. GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting No. 4/81	HQ File No: 01/81/050/00260/AM13/DES.II
Dated:- 16.05.2017	RLA File No: 05/23/040/00186/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510332474 dated 23.08.2012.
Decision : NC decided to ratify the norms for the above AA for redemption purpose as per DIPP comments vide UO No.12/38/2017-TSW/55 as under:	
1. Quantity of export item namely, Vibration Monitoring & Analysis System(VAMS), may be corrected as " 7 Sets"	
2. Import items may be allowed as per General Note-4 for Engineering Products.	
RA may take suitable consequential action accordingly.	

Case No. AR- 97	M/S. INOX INDIA PRIVATE LIMITED
Meeting No. 4/81	HQ File No: 1/81/162/261/AM17/DES-II/
Dated:- 16.05.2017	
Subject:	Modification of SIONs, C-1958 & C-704 i.e. norms for disposable cylinders
Decision : M/s Inox India Private Ltd. has submitted a representation requesting modification of SION, C-1958 & C-704 i.e. norms for disposable cylinders. The Committee discussed the case and matter is examined in consultation with concerned department.	
The case stands deferred to 27.06.2017.	

Case No. AR- 98	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 4/81	HQ File No: 01/81/050/00347/AM11/DES.II
Dated:- 16.05.2017	RLA File No: 05/23/040/00205/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510277227 dated 18.11.2010.
Decision : NC observed that application for the above AA has been referred to DIPP on for comments. NC decided to wait for their comments and defer the case.	


 बजरित सिंह /BALJIT SINGH
 उप महा निदेशक विदेश व्यापार
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 विदेश व्यापार महानिदेशालय
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 Udyog Bhawan, New Delhi-110011


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
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 वाणिज्य विभाग/Dept. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

The case stands deferred to 27.06.2017.

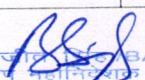
Case No. AR- 99	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 4/81	HQ File No: 01/81/050/00389/AM11/DES.II
Dated:- 16.05.2017	RLA File No: 05/23/040/00114/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510269360 dated 29.07.2010.
Decision : NC observed that application for the above AA has been referred to DIPP on for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 27.06.2017.	

Case No. AR- 100	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 4/81	HQ File No: 01/81/50/0566/AM10/DES.II
Dated:- 16.05.2017	RLA File No: 05/23/50/0159/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510256336 dated 14.01.2010.
Decision : NC observed that application for the above AA has been referred to DIPP on for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 27.06.2017.	

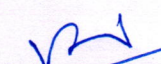
Case No. AR- 101	M/S. IMAGE LABELS PRIVATE LIMITED
Meeting No. 4/81	HQ File : 01/81/050/00105/AM16/DES-II/
Dated:- 16.05.2017	RLA File : 07/24/040/00475/AM15/
Subject:	Ratification of norms in respect of Advance Authorization No. 0710107976 dated 31.03.2015.
Decision: NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 27.06.2017.	

Case No. AR- 102	M/S. IMAGE LABELS PRIVATE LIMITED
Meeting No. 4/81	HQ File : 01/81/050/00052/AM13/DES-II/
Dated:- 16.05.2017	RLA File : 07/24/040/00498/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0710086877 dated 08.03.2012.
Decision: NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 27.06.2017.	

Case No. AR- 103	M/S. KIRAN UDYOG
Meeting No. 4/81	HQ File No: 01/81/050/00172/AM14/DES-II/
Dated:- 16.05.2017	RLA File No: 09/24/040/00037/AM14/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910055892 dated 01.05.2013.


BALJIT SINGH
 Deputy Director, General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry

37


VINOD KUMAR KASHYAP
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य मंत्रालय, नई दिल्ली
 Udyog Bhawan, New Delhi

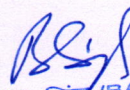
Decision: NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 27.06.2017.

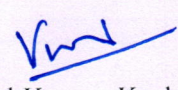
Case No. AR- 104	M/S. VJ MET CRAFT (INDIA) PVT. LIMITED
Meeting No. 4/81	HQ File No: 01/81/050/00200/AM17/DES-II/
Dated:- 16.05.2017	RLA File No: 09/24/040/00103/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910063696 dated 27.05.2016.
Decision: NC observed that application for the above AA has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 27.06.2017.	

Date:30.05.2017
Place:New Delhi

(Baljit Singh)
Deputy Director General Foreign Trade


BALJIT SINGH
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली - 110011

(Vinod Kumar Kashyap)
Foreign Trade Development Officer


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

2
16-05-2017

Govt of India
Office of the Development Commissioner
Ministry of Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(1)/17-ME

Subject: AA no 0510325625 dated 23.05.2012 in respect of M/s Friction Metal Fibres.

The norms may be recommended as follows:-

- Sno 1 and 3 of Import may be deleted as requested by the firm.
- Sno 2 of items of import, being a consumable, may be allowed upto 2% of FOB value.

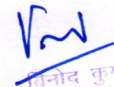
This issues with the approval of Competent Authority.



(K.S. Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(1)/17-ME dated 11.04.17


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

45
16-05-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 16/05/2017 - Case No. 48/18/81 (M/s Sterlite Power Transmission Limited) (Advance Authorization No. 0310806339 dated 18.07.2016)

Advance Authorisation may be ratified as under:

1. Quantities of export items at Sl. No. 1 & 2 may also be specified as 130 Kms, & 60 Kms respectively in addition to their weights.
2. Net weights of export items at Sl. No. 3, 4 & 5 may be specified as 851.275 MT, 234.195 MT & 1337.773 MT respectively.
3. Word "Greased" may be suffixed with the description of export items at Sl. No. 1 to 5.
4. Word "Alloy" given in the description of export item at Sl. No. 3 may be corrected as "Steel".
5. Word "Still" given in the descriptions of export items at Sl. No. 4 & 5 may be corrected as "Steel".
6. Quantity of import item at Sl. No. 1 (Primary Unalloyed Aluminium) may be allowed as applied for i.e. 231.395 MT as 1.02 Kgs./Kg. content in the export items at Sl. No. 1 & 2, taking clue form SION C-1394.
7. Quantity of import item (Magnesium) at Sl. No. 2 may be allowed as 0.836 MT as 1.10 Kgs./Kg. content in the export items at Sl. No. 1 & 2 , taking clue form SION C-1394.
8. Quantity of import item (Silicon Master Alloy) at Sl. No. 3 may be allowed as applied for i.e. 2.046 MT as 1.075 Kgs./Kg. content in the export items at Sl. No. 1 & 2, taking clue form SION C-1394.
9. Quantity of import item(Overhead Conductor Grease) at Sl. No. 4 may be allowed as applied for being less than 2 % of FOB value of exports
10. Quantity of import item at Sl. No. 5 (Aluminium Ingot) may be allowed as applied for i.e. 1691.298 MT as 1.04 Kgs./Kg. content in the export items at Sl. No. 3 , 4 & 5, taking clue form SION C-7.
11. Quantity of import item at Sl. No. 6(High Carbon Steel Wire/Rod) may be allowed as 704.342 MT as 1.02 Kgs./Kg. content in the export items at Sl. No. 3 to 5, taking clue from SION C-7.
12. Quantity of import item at Sl. No. 7 (Zinc) may be allowed as 27.621 MT as 4 % weight of steel content in export items at Sl. No. 3 to 5 , taking clue from SION C-7.

Norms committee may take a view

16/05/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/38/2017-TSW/45 dated 16/05/2017

बलजीत सिंह
उप महानिदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

-40-

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Udyog Bhawan, New Delhi

56
16-05-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 16/05/2017 - Case No. 43/18/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310807460 dated 30.08.2016)

Advance Authorisation may be ratified as under:

1. Following words may be suffixed with the description of export product
“Copper Conductor, Unarmoured
1C x 16 Sq. mm- Quantity 39 Kms.,
1C x 25 Sq. mm- Quantity 39 Kms.,
1C x 35 Sq. mm- Quantity 39 Kms.,
1C x 50 Sq. mm- Quantity 39 Kms.,
1C x 70 Sq. mm- Quantity 39 Kms.,
1C x 95 Sq. mm- Quantity 24 Kms. &
1C x 120 Sq. mm- Quantity 24 Kms.”
2. Voltage rating of “1100 Volts” may be specified with the export items.
3. Quantity of import item at Sl. No. 1 may be allowed as 114506 Kgs taking clue from Engineering Table-5
4. Quantity of import items at Sl. No. 2 may be allowed as 1.05 Kgs./Kg. content in the export products.

Norms committee may take a view

/s/ S. K. Jain
16/05/2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/38/2017-TSW/55 dated 16/05/2017

Rajit Singh
बलजीत सिंह / RAJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Vinod Kumar Kashyap
विनोद कुमार कश्यप
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

57
16-05-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 16/05/2017 - Case No. 2/18/81 (M/s AVO Carbon India Pvt. Limited)
(Advance Authorization No. 0410162236 dated 31.08.2016)

1. Reply submitted by the firm vide their letter dated 20/03/2016 has been perused. Firm has submitted information for import items at Sl. No. 3, 4, 5 & 11 and not information at Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. Accordingly, firm may be requested to submit information in respect of items Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise reproduced below:
 - (3) Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
 - (4) Weight of each Export Product.
 - (5) Weight of each of the imported and indigenous input, separately for each export product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
 - (11) Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/38/2017-TSW/57 dated 16/05/2017

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक, विदेश व्यापार
Deputy Director General, Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग विभाग
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

VK
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

58
16-05-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 16/05/2017 - Case No. 18/18/81 (M/s Jindal SAW Limited)
(Advance Authorization No. 0510399601 dated 01.09.2016)**

Advance Authorization may be ratified as under:

1. Following may be suffixed with the description of export item " Thickness of 3LPP Coating: 3.5 mm, OD :355.6 mm, Coating area : 40506.179 Square meters".
2. Import item at Sl. No. 1(Steel Shots & Grits) may be allowed as applied for being less than 0.5 % of FOB value of exports.
3. Import items at Sl. No. 2, 3 & 4 may be allowed of "relevant grade" as contained in the export item.
4. Quantity of import item at Sl. No. 2 viz. Epoxy Powder of relevant Grade may be allowed as 4.80 MT taking clue from SION C-1292 .
5. Quantity of import item at Sl. No. 3 viz. Adhesive of relevant grade may be allowed as 10.572 MT taking clue from SION C-1292.
6. Quantity of import item at Sl. No. 4 viz. Polypropylene(PP) or relevant grade may be allowed as applied for i.e. 131 MT taking clue C-1292.
7. Import items at Sl. No. 5 may be allowed on net to net basis with accountability clause.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/38/2017-TSW/58 dated 16/05/2017


बलजीत सिंह
उप महासचिव, विदेश व्यापार
Deputy Director, Foreign Trade
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
वाणिज्य विभाग, मंत्रालय
Udyog Bhawan, New Delhi

59
16.05.2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 16/05/2017 - Case No. 19/18/81 (M/s Jindal SAW Limited)
(Advance Authorization No. 0510399602 dated 01.09.2016)**

Advance Authorization may be ratified as under:

1. Sizes of export items, 3LPP /HSS Coating and CWC Coating thicknesses, their quantity may be specified as per enclosed Annexure-4.
2. Total coating area of export items at Sl. No. 1 & 2 may be specified as 9218.842 Sq. Meters & 61307.934 Sq. Meters respectively.
3. Thickness of 3LPP coating in export items at Sl. No. 1 & 2 may be specified as 3.5 mm.
4. Quantity of import item at Sl. No.1 may be allowed as applied for being 0.51 % of FOB value of export items at Sl. No. 1.
5. Import items at Sl. No. 2, 3, 4, 7, 8, 9 & 12 may be allowed of "relevant grade" as contained in the export items.
6. Quantity of import item at Sl. No. 2 viz. Epoxy Powder of relevant grade may be allowed as 1.104 MT taking clue from SION C-1292.
7. Quantity of import item at Sl. No. 3 viz. Adhesive of relevant grade may be allowed as 2.422 MT taking clue from SION C-1292.
8. Quantity of import item at Sl. No. 4 viz. Polypropylene(PP) or relevant grade may be allowed as applied for i.e. 30 MT taking clue from SION C-1292.
9. Import item at Sl. No. 5 viz. Sintered Powder may be deleted.
10. Quantity of import item at Sl. No.6 may be allowed as applied for being 0.2 % of FOB value of export items at Sl. No. 2.
11. Quantity of import item at Sl. No. 7 viz. Epoxy Powder of relevant grade may be allowed as 7.296 MT taking clue from SION C-1292.
12. Quantity of import item at Sl. No. 8 viz. Adhesive of relevant grade may be allowed as 16.001 MT taking clue from SION C-1292.
13. Quantity of import item at Sl. No. 9 viz. Polypropylene(PP) or relevant grade may be allowed as applied for i.e. 201.33 MT taking clue from SION C-1292.
14. Import item at Sl. No. 10 viz. Sintered Powder may be deleted.
15. Word "Relevant" may be prefixed with the description of import item at Sl. No. 11 and its quantity may be allowed as 1.03 Kgs./Kg. content in export items at Sl. No. 2 as claimed by the firm.
16. Quantity of import item at Sl. No. 12 viz. Cement may be allowed as 1.05 Kgs./kg. content in export items at Sl. No. 2.
17. Import items at Sl. No. 13 to 15 may be allowed on net to net basis with accountability clause.

Norms committee may take a view

16.05.2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/38/2017-TSW/59 dated 16/05/2017

-44-

बलजीत सिंह / BALJIT SINGH
उप महाविदेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
New Delhi-110011

-44-

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
New Delhi-110011

61
16-05-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 16/05/2017 - Case No. 49/18/81 (M/s Sterlite Power Transmission Limited) (Advance Authorization No. 0310807692 dated 08.09.2016)

Advance Authorisation may be ratified as under:

1. Quantities of export items at Sl. No. 1, 2 & 6 may also be specified as 230 Kms, 270 Kms. & 260 Kms respectively in addition to their weights.
2. Net weights of export items at Sl. No. 3, 4 & 5 may be specified as 414.936 MT, 3516.05 MT & 414.786 MT respectively.
3. Word "Greased" may be suffixed with the description of export items at Sl. No. 3 to 6.
4. Quantity of import item at Sl. No. 1 (Primary Unalloyed Aluminium) may be allowed as applied for i.e. 450.453 MT as 1.02 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 6, taking clue form SION C-1394.
5. Quantity of import item (Magnesium) at Sl. No. 2 may be allowed as 1.036 MT as 1.10 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 6, taking clue form SION C-1394.
6. Quantity of import item (Silicon Master Alloy) at Sl. No. 3 may be allowed as applied for i.e. 2.795 MT as 1.075 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 6, taking clue form SION C-1394.
7. Quantity of import item at Sl. No. 4 (Aluminium Ingot) may be allowed as 3018.57 MT as 1.04 Kgs./Kg. content in the export items at Sl. No. 3, 4 & 5, taking clue form SION C-7.
8. Quantity of import item at Sl. No. 5(High Carbon Steel Wire/Rod) may be allowed as 1496.288 MT as 1.02 Kgs./Kg. content in the export items at Sl. No. 3 to 6 taking clue from SION C-7.
9. Quantity of import item at Sl. No. 6 (Zinc) may be allowed as 58.677 MT as 4 % weight of steel content in export items at Sl. No. 3 to 6 , taking clue from SION C-7.
10. Quantity of import item(Overhead Conductor Grease) at Sl. No. 7 may be allowed upto 2 % of FOB value of export items at Sl. No. 3 to 6.

Norms committee may take a view

16/05/2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/38/2017-TSW/61 dated 16/05/2017


बलजीत सिंह / DALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

-45-


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

94
16.05.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 16/05/2017- Case No. 12/24/81 (M/s Kirtanlal Steel Private Ltd.)
(Advance Authorization No. 0310810638 dated 19.01.2017)

Norms may be modified as under:

1. Words "BTC/EUE/LTC/STC" may be prefixed with the description of export product.
2. Word "Relevant grade and size" may prefixed with the description of import item and its quantity may be allowed as 800 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

Norms committee may take a view

16/05/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/38/2017-TSW/94 dated 16/05/2017

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

95
16.05.2017

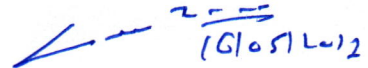
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 16/05/2017- Case No. 13/24/81 (M/s Kirtanlal Steel Private Ltd.)
(Advance Authorization No. 0310810637 dated 19.01.2017)

Norms may be modified as under:

1. Words "BTC/EUE/LTC/STC" may be prefixed with the description of export product.
2. Word "Relevant grade and size" may prefixed with the description of import item and its quantity may be allowed as 800 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/38/2017-TSW/95 dated 16/05/2017


बलजीत सिंह R. S. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग
Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

16-05-2017

Government of India
Ministry of Steel
Technical Wing

**Subject: Ratification of Advance Authorization No 0310810663 dated 20.01.2017
- M/s Chandan Steel Limited, Mumbai.**

DGFT may refer to their UO No 01/81/50/644/AM-17/DES-2/67 dated 27.03.2017 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been examined and this Ministry recommends the following quantity of import taking clue from SIONs C-524, C-525 and C-535 against export of 2250 MT and 750 MT Bright Bars made from Hot Rolled Stainless Steel Peeled Bars of ITC Code 72222012, Grade 304 and 316 and 1500 MT and 500 MT Stainless Steel Bars and Rods, Stainless steel round corner square (ITC Code 72221992), Stainless Steel Hot Rolled flats (ITC Code 72209090), Stainless steel angles, shapes & sections (ITC Code 7224020) and stainless steel wire (ITC Code 72230091) of grade 304 and 316:

SI No	Item of import	Quantity applied	Quantity to be allowed
1	Stainless Steel melting scrap Grade- 304	4000 MT	3985 MT
2	Stainless Steel melting scrap Grade -316	1330 MT	1315 MT
3	Relevant shaped refractories (Bricks)	100 MT	100 MT
4	Relevant monolithic refractories (Ramming Mass)	20 MT	20 MT
5	Relevant special refractories (Shrouds, Mono Blocks, Stopper, Nozzles, slide gate refractory, porous plugs, Zircon Nozzles & Tundish Nozzles)	5 MT	5 MT

The above recommendations are however, subject to the condition that the company has AOD/VOD facilities **as claimed by them.**

Thalga

(S.K.Bhatnagar)

Deputy Industrial adviser

Shri Vinod Kumar Kashyap, FTDO, DES-II, DGFT, Udyog Bhawan, New Delhi

Ministry of Steel U.O. no 2(7)/2011-TW dated 26.04.2017

BSJ

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

VK

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

AR-93
16-05-2017

DEPARTMENT OF HEAVY INDUSTRY
UDYOG BHAVAN

Ref: AA No 710106746 TD Power System Bangalore
DGFT UO 01/81/50/432/AM-15/DES-II

Export Product – Unwound Stator for 110 MW Alternator, weight 87MT

Inputs

Item	Quantity recommended
1. CRGO Steel Coil	91MT



(K.K.Tiwari)
Industrial Adviser

DyDGFT .DES-II

TSWB 3/170/214


बलजीत सिंह JIT SINGH
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110005
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

AR-94
16.05.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 16/05/2017 - Case No. A/R-94 (M/s Abir Infrastructure Private Limited) (Advance Authorization No.0510248276 dated 25.08.2009)

1. Firm has informed that due to change in scope of supply because of various reasons, there has been change in description and quantities of supply items and accordingly they have requested for review/ reconsideration of adhoc Norm fixed earlier by the Norms Committee.
2. Advance Authorization is very old and no past record of the case is available with us.
3. Request of firm is not specific & they may be asked to submit the following details:
 - (i) Revised list of export items giving description, quantities in meters and their weights.
 - (ii) Revised list of import items giving description and quantities.
 - (iii) Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, revised export product wise.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/38/2017-TSW/94-A/R dated 16/05/2017


बलजीत सिंह
उप महानिदेशक, विदेश व्यापार
Deputy Director, Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

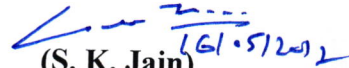
AR-95
16.05.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 16/05/2017 - Case No. A/R-95 (M/s Abir Infrastructure Private Limited) (Advance Authorization No.0510250680 dated 12.10.2009)

1. Firm has informed that due to change in scope of supply because of various reasons, there has been change in description and quantities of supply items and accordingly they have requested for review/ reconsideration of adhoc Norm fixed earlier by the Norms Committee.
2. Advance Authorization is very old and no past record of the case is available with us.
3. Request of firm is not specific & they may be asked to submit the following details:
 - (i) Revised list of export items giving description, quantities in meters and their weights.
 - (ii) Revised list of import items giving description and quantities.
 - (iii) Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, revised export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/38/2017-TSW/95-A/R dated 16/05/2017



बलजीत सिंह / BALJIT SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi

AR-96
16.05.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 16/05/2017 - Case No. A/R-96 (M/s GE India Industrial Private Limited) (Advance Authorization No.0510332474 dated 23.08.2012)

For the purpose of redemption of Advance Authorization, norms may be ratified as under:

1. Quantity of export item namely, Vibration Monitoring & Analysis System(VAMS), may be corrected as "7 Sets"
2. Import items may be allowed as per General Note-4 for Engineering Products.

Norms committee may take a view

(S. K. Jain)
(6/05/2017)

Development Officer

Norms Committee II

DIPP No. 12/38/2017-TSW/96-A/R dated 16/05/2017

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक निर्यात
Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
संयोजक एवं उद्योग विभाग
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi
110011
Phone-11-23111111

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
संयोजक, निर्यात एवं निवेश
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi